

PROCEEDINGS OF HIGH COURT OF ANDHRA PRADESH

Sub: ESTABLISHMENT – HIGH COURT OF ANDHRA PRADESH–Promotion of Sri A.V. Raghava Swamy, Joint Registrar to the post of Registrar (Protocol), High Court of Andhra Pradesh – **Orders – Issued.**

Read:1.High Court's Proceedings ROC.No.447/2022-Estt., dated 05-07-2022.
2.High Court's Proceedings ROC.No.745/2022-Estt., dated 21-10-2022.

ORDER : ROC.No.744/2022-Estt., Dated 21.10.2022

In exercise of the powers conferred by Article 229 (1) of the Constitution of India and under Rules 5 and 16 of the Service Rules of the High Court of Andhra Pradesh, 2019, the Honourable the Chief Justice is pleased to promote and appoint **Sri A.V. Raghava Swamy**, Joint Registrar as **Registrar (Protocol)**, High Court of Andhra Pradesh, carrying the time scale of pay of Rs.133900-3320-140540-3610-154980-3900-170580-4210-179000, with effect from the date he assumes charge.

The above promotion is made purely on temporary basis without any preferential claim to future re-promotion or seniority. The above promotee is liable to be reverted at any time without notice and without assigning any reason.

Sri A.V. Raghava Swamy shall hand over all the files pending with him to Sri S.V.S.R. Murthy, Joint Registrar, High Court of Andhra Pradesh and shall take charge of the post of Registrar (Protocol) from Sri M. Guru Nadh, District and Sessions Judge, working as Officer-on-Special Duty against the vacant post of Registrar (Protocol) and transferred vide proceedings 2nd read above.

Sri S.V.S.R. Murthy, Joint Registrar, is placed in full additional charge of the post of Joint Registrar held by Sri A.V. Raghava Swamy, until further orders.


21/10/2022
REGISTRAR (JUDICIAL)
FAC. REGISTRAR GENERAL

To
The Officers – concerned.

Copy to:

1. The Prl. Pvt. Secretary to the Hon'ble the Chief Justice
(for placing before the Hon'ble Chief Justice).

2. All the P.Ss to Hon'ble Judges (for placing before their Lordships).
3. All the Registrars, High Court of Andhra Pradesh.
4. The Registrar (I.T.-cum-C.P.C.), High Court of Andhra Pradesh.
(with a request to direct the concerned to upload the above proceedings on the High Court's website).
5. All the Officers of the High Court of Andhra Pradesh.
6. All the Section Heads, High Court of Andhra Pradesh.
7. All the Unit Heads in the State of Andhra Pradesh.
8. The Member Secretary, A.P. State Legal Services Authority.
9. The Secretary, A.P. High Court Legal Services Committee.
10. The Metropolitan Sessions Judges, Vijayawada and Visakhapatnam.
11. The Special Judge for Trial of CBI Cases, Visakhapatnam.
12. The Special Judge for SPE & ACB Cases, Vijayawada & Nellore.
13. The Judge, Family Courts, Nellore, Prakasam at Ongole, Srikakulam, Vijayawada, Visakhapatnam, Tirupathi and Kurnool.
14. The Presiding Officers, Labour Courts, Visakhapatnam, Guntur, Ananthapur.
15. The Chairman, Co-operative Tribunal, Vijayawada.
16. The Secretary to Governor, for the state of Andhra Pradesh.
17. The Chief Secretary to Government, Government of Andhra Pradesh
18. The Secretary to Government, Law (L.A. & J – Home Courts) Dept., Government of Andhra Pradesh.
19. The Registrar, A.P. Lokayukta, Hyderabad.
20. The Secretary, Bar Council of A.P.
21. The Advocate General, Andhra Pradesh.
22. The Public Prosecutors, High Court of Andhra Pradesh.
23. The Commissioner of Printing Stationery, Government Central Press, Vijayawada (for publication in Official Gazette).